

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 27 OF 2020 (WZ)

In the matter of:

Roshni B. Patel

Applicant

Vs

Union of India & Ors

Respondents

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P. Gargava

(Prasoon Gargava)
Regional Director,
Central Pollution Control Board
Regional Directorate (West), Vadodara
Gujarat

Place: Vadodara

Dated: 22.09.2020

Regd. No. : 41
Date : 22/09/2020

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.27/2020 (WZ)

IN THE MATTER OF: -

ROSHNI B. PATEL

APPLICANT

VERSUS

UNION OF INDIA & ORS.

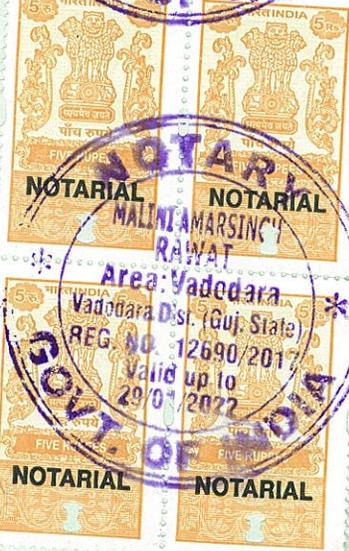
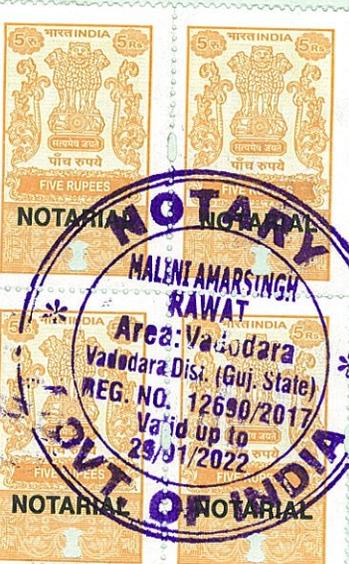
RESPONDENTS

Reply Affidavit on behalf of Respondent No. 4, Central
Pollution Control Board (CPCB)

I, Praseon Gargava s/o Late Ramesh Gargava aged 48 year,
Regional Director, Central Pollution Control Board, Regional
Directorate, Vadodara, do hereby solemnly affirm and declare
as under:

1. That, I in capacity of Regional Director of the Central
Pollution Control Board (CPCB), am fully conversant with
the facts of the case and hence, competent to swear this
reply affidavit on behalf of the Respondent No. 4 (CPCB).

2. That in the present application, it is mentioned that there is
violations of provisions under Costal Regulation Zone
(CRZ) Notification 2011 and CRZ Notification 2019,
Environment (Protection) Act, 1986, Water (Prevention and
Control of Pollution) Act 1974, Air (Prevention and Control
of Pollution) Act, 1981, Fly Ash Notification , 1999
(amended) and Hazardous and Other Wastes (Management





& Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) by **Hazira Container Freight Station Pvt Ld (HCFS) (Respondent No. 7)**, and illegal hazardous waste disposal comprising of ETP sludge, lime waste, corex plant slag, fly ash on the forest land falling within Survey No. 434, Taluka Choryasi, District Surat, Gujarat, a CRZ 1 area (inter-tidal zone of village Hazira) without obtaining CRZ clearance or Consent to Operate (CTO) for undertaking the said activity

Essar Steel India Ltd (ESIL) (Respondent No. 8) having its integrated steel manufacturing plant at Hazira Surat is also dumping hazardous waste such as ETP sludge, Corex Plant slag and fly ash on its own land at Survey No. 261 at Hazira, Surat, Gujarat in violation of E(P) Act, CRZ 2011 and CRZ 2019.

It is also mentioned that the land of HCFS and ESIL (Respondents No. 7 & 8) is adjacent to each other and there is illegal disposal of hazardous waste taking place as land filling material, which is polluting the inter-tidal area of village Hazira, land, sea, groundwater and damaging the surrounding environment.

It is mentioned that the action of R-7/HCFS and R-8/ESIL is in violation of the Water Act 1974 whereby hazardous waste is being disposed of on open land that has resulted in severe degradation of water sources resulting in groundwater contamination and has caused grave danger to the life of inhabitant of the area especially village Hazira. The runoff from the open land which is CRZ-I area containing hazardous waste is washing away in to the Sea.

It is urged that there is urgent need to pass a direction for stoppage of the activities of R-7/HCFS and R-8/ESIL in the coastal area and for order for restitution and remediation of



the coastal environment after assessing the impact of such activities of R-7/HCFs and R-8/ESIL.

It is further mentioned that R-1 to R-6 have taken no action on the same despite it being brought to their knowledge by the Applicant.

It is respectfully submitted that the above allegations in the Application may be commented upon by respondent departments/authorities such as MoEF&CC, Department of Env & Forest, Govt of Gujarat, GPCB and GCZMA. The grant of CRZ clearance for permissible and regulated activities is a subject matter being dealt by National Coastal Zone Management Authority (NCZMA)/ State Coastal Zone Management Authority (SCZMA)/ Union Territory Coastal Zone Management Authority (UTCZMA).

However, it is humbly submitted that in respect of the representation received from the Applicant to Respondent No. 4 (CPCB), the same was referred to Respondent No. 5 (GPCB) for taking appropriate action and to submit the action taken report to CPCB vide letters dated 11/09/2019 followed by reminder letter dated 19/09/2019 and email dated 07/10/2019. The letters/ communication sent by Respondent No.4 (CPCB) to Respondent No. 5 (GPCB) are provided at **Annexure- I**. Respondent no. 4 (CPCB) has not received any action taken report from Respondent No. 5 (GPCB) in this regard.

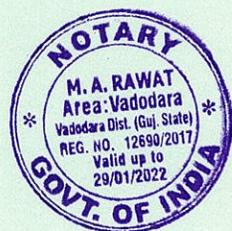
3. That para 1 is about introduction of the Applicant, her representation to respondent authorities bringing to their attention the illegal actions of R-7 HCFs and R-8/ESIL in dumping hazardous waste without permission on Survey



no. 434 and Survey No. 261 Taluka Choryasi, Distict Surat, Gujarat.

It is respectfully submitted by Respondent No. 4 (CPCB) that the submission about representation by the Applicant and action of Respondent No. 4 (CPCB) is already mentioned in para 2 of this affidavit.

4. That in para 2, the Applicant mentioned about Respondent No.- 7/HCFSS, its land, Forest Clearance granted by R-1/MoEF& CC, land to which Forest Clearance granted falls within CRZ-IB area, Concealing of facts by Respondent No.- 7/HCFSS etc. and does not require any comment from Respondent No. 4 (CPCB).
5. That para 3 is about CRZ area and clearance regulated as per CRZ Notification 2011 and does not require any comment from Respondent No. 4 (CPCB).
6. That in para 4, Applicant mentioned about R-8/ ESIL, its plant, application for Environmental Clearance to R-1/MoEF& CC in 2015 for configuration of Hazira facility by replacing existing DRI Module I to IV with blast furnace, sinter plant, coke oven plant and existing EAF with BOF along with setting up a new air separation unit, EIA Report, granted Environmental clearance (dtd 09.03.2016) and does not require any comment from Respondent No. 4 (CPCB).
7. That in para 5, Applicant mentioned about plot of 1.67 Ha non-agricultural land in Survey Number-261, Hazira of R-8/ ESIL which is approx 2 km away from Integrated Steel Plant and near the residential township of the plant which adjoins the land of R-7/HCFSS in Survey No. 434, P-A/1 (25

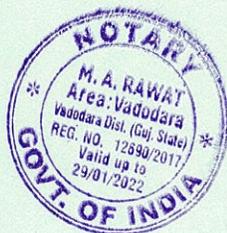


ha unclassified forest land), which does not require any comment from Respondent No. 4 (CPCB).

8. That in para 6, Applicant mentioned about final approved Gujarat Coastal Zone Management Plan showing land of R-7/HCFSS and R-8/ ESIL and also the surrounding forest area which is being polluted by dumping of hazardous waste by these companies falls within CRZ which does not require any comment from Respondent No. 4 (CPCB).
9. That in para 7, Applicant mentioned about lands of R-7/ HCFS and R-8/ESIL which can be seen from the GCZMP Map, illegal disposal of hazardous waste on their lands which falls within CRZ, some part of land fall under CRZ-I B area (intertidal zone), violation of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CRZ Notification 2011, 1 ha adjoining forest land to these lands also used for dumping of these hazardous waste resulting in pollution in CRZ areas as well as forest land, approx 10,000 ton hazardous waste disposed of at site by R-8/ESIL

It is respectfully submitted that averments made may be commented upon by the concerned respondent departments/agencies. Further, as per the Rule 21 and Schedule VII of the HOWM Rules, 2016, SPCBs/PCCs have been envisaged with the duties of monitoring of compliance of various provisions and conditions of authorization granted by them and taking action against violations of HOWM Rules, 2016.

10. That in para 8, Applicant mentioned about indiscriminate dumping of fly ash by R-7/HCFSS & R-8/ESIL on their land for levelling /land reclamation in violation of Fly Ash



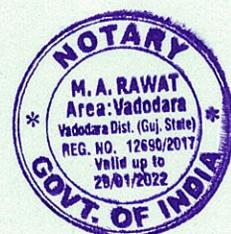


Notification, CPCB's Guidelines of March 2019 for utilisation/disposal of fly ash, CRZ, 2011 & CRZ 2019, R-7/HCFSS & R-8/ESIL not having CRZ clearance or CTO for using the land falls within CRZ-I B from either R-3/GCZMA or R-5/GPCB. It is further mentioned that dumping of hazardous waste by R-7/HCFSS & R-8/ESIL has caused irreversible, irretrievable environmental impacts upon coastal vegetation, coastal ecology and natural coastal area and violated coastal regulation zone notification 2011 without environmental management plan for pollution abatement

It is respectfully submitted that as per Rule 4 (2) of HOWM Rules, 2016, the occupier is responsible for safe and environmentally sound management of hazardous and other waste. Further, with regard to averments pertaining to CRZ Clearance and CTO may be commented upon by the concerned respondent departments/agencies.

11. That in para 9, Applicant has mentioned that R-7/HCFSS applied for Consent To Establish to R-5/GPCB for carrying out the activity of 'Dry Cargo Handling' for quantity of 85,000MT/month on HCFSS land, inspection of the site on 19.07.2016 by R-5/GPCB, observation of R-5/GPCB in the inspection report dated 22.07.2016 regarding applicability of CRZ, 2011, Consent To Establish issued to R-7/HCFSS etc

It is respectfully submitted that as per Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, SPCB/PCC is the prescribed authority for grant/refusal of Consent to Establish & Consent to Operate to any industry or activity within their jurisdiction. Thus the content of the para relates to the Respondent No. 5 (GPCB) and does not





require any comment by this answering Respondent No. 4 (CPCB).

12. That in para 10, Applicant mentioned that the stand-alone port back-up facility being developed by R-7/ HCFS without any port linkage, CRZ, 2011 and 2019 doesn't permit development of such storage facility in CRZ area, land reclamation being undertaken is prohibited under CRZ 2011, fly ash and other hazardous waste for land levelling is not permitted, Hazardous waste can only be disposed of as per provisions of HOWM Rules, 2016 to either disposal in an approved TSDF site, common hazardous waste incinerator or registered recycler depending upon classification of waste and proposed method of disposal etc

It is respectfully submitted by this answering Respondent No. 4 (CPCB) that fly ash and hazardous and other waste cannot be permitted for land levelling. As per provisions of HOWM Rules, 2016, the handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other waste are to be carried out only after obtaining an authorization from the SPCB/PCC and as per the conditions laid down in the authorisation issued by SPCB.

13. That in para 11, Applicant referred about inspection of R-5 GPCB on 27.09.2018 at R-7/HCFS land/Site to verify point wise compliance of CTE and its observation on land levelling and construction of boundary wall activities and further mentioned that despite this observation, R-5/GPCB did not issue any directions for stoppage of the construction and levelling activity and acquiesced in this illegal act. Hence, the contents of the para relate to Respondent no. 5





i.e. GPCB and this answering Respondent no. 4 i.e. CPCB has no comment to offer.

14. That para 12 referred about 15.27 Ha area of land of R-7/HCFSS land is covered with hazardous waste and fly ash which can be observed from Google earth images of the area showing the extent of pollution and Google time series of the HCFSS land shows that dumping of hazardous waste, fly ash and land reclamations started in 2018.

It is respectfully submitted that ground truthing of Google images are important and averments made may be commented upon by the concerned respondent departments/agencies. The answering Respondent No 4 (CPCB) based on the representation received from the Applicant requested Respondent No. 5 (GPCB) for taking appropriate action as already mentioned in para 2 of this affidavit.

15. That in para 13, Applicant mentioned that illegal dumping of hazardous waste and fly ash has affected the coastal area which is fishing area of the traditional fishermen of the village, and affected their traditional pagadiya fishing reducing the fishing catch of the fishermen resulting in loss of livelihood.

It is humbly submitted that the HOWM Rules, 2016, lays down provisions with regard to liability for damages caused to the environment or third party including financial penalty for violation of provisions of the Rules under Rule 23 of the said Rules.

16. That para 14 is about adjoining land of R-7/HCFSS is natural habitat of Vultures- Schedule I species under Wildlife Protection Act, 1972, some vultures are termed as 'critically





endangered' as per the 2011 study of Zoological Survey of India, these species have rapidly declined by 66% and NGO's in collaboration with the villagers have initiated measures towards their conservation. It is further mentioned that on account of developmental activities there has been decline in Vulture population of Surat District. As per the Annual report of Forest department, Gujarat there has been 66% decline in tire Vulture population in South Gujarat. The designated "Vulture Feeding Site" in the Reserved Forest at Hazira is approx at a distance of 1 km from the ESIL land and HCFS land. The vulture population has drastically reduced in the Hazira Peninsula and increased industrial activity is having a detrimental effect over conservation efforts.

This answering Respondent No. 4 (CPCB) does not have any comment.

17. That in para 15, Applicant referred about representations to all the Respondents bringing to their attention the illegal dumping and land reclamation using fly ash and hazardous waste.

It is respectfully submitted by Respondent No. 4 (CPCB) that the submission about representation by the Applicant and action of Respondent No. 4 (CPCB) is already mention in para 2 of this affidavit.

18. That the para 16 is about communication of R-1/MoEF&CC to R-3/GCZMA, R-2/Gujarat environment department on the representation of the Applicant to take necessary action which does not require any comment from this answering Respondent No. 4 (CPCB).

19. That in para 17, Applicant mentioned that based upon the complaint of the applicant, R-5/GPCB conducted an





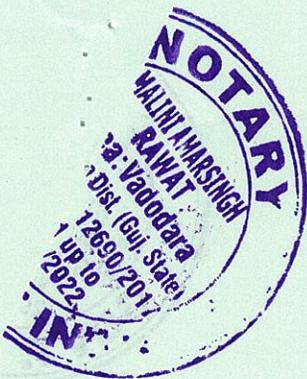
inspection at HCFS Land/site on 05.09.2019, Observation mentioned in the inspection report that R-7/HCFS admitted that fly ash is being received from M/s Reliance Industries Ltd. Hazira and M/s Essar Steel India Ltd for land levelling, R-5/GPCB has not carried out inspection of R-8/RSIL though there was also complaint regarding dumping of hazardous waste and fly ash from its steel plant on its land. It is further mentioned that in the inspection report -there is nothing mentioned thereby highlighting that the specific instructions given to R-7/ HCFS by R-5/GPCB were not compiled and as such there is violation of conditions specified in the order of forest clearance, in addition to violation of CRZ, 2011, Fly Ash Notification, 1999 Consent conditions and HOWM Rules, 2016.

It is respectfully submitted that the averments made are related with inspections carried out by Respondent No. 5 (GPCB). Therefore, does not require any comment from this answering Respondent No. 4 (CPCB).

20. That in para 18, the Applicant mentioned that after the inspection there is no action from the side of the R-5/GPCB on the complaint/representation of the applicant, R-5/GPCB was required to take samples of hazardous waste being transported and dumped by R-8/ESIL on their land at the time inspection was conducted on HCFS land. The action of R-8/ESIL in disposing of hazardous waste on the ESIL land and also adjoining forest land is prohibited in CRZ I area is in violation of CRZ, 2011, HWM Rules, 2016, EPA, 1986, Water Act, 1974, Air Act, 1981, Fly Ash Notification, 1999 (amended).

It is respectfully submitted that the averments made are related with inspections carried out by Respondent No. 5





(GPCB). Therefore, does not require any comment from this answering Respondent No. 4 (CPCB).

21. That in para 19, it is mentioned that R-3/GCZMA has not responded to the complaint and only asked direction of the Collector and Chairman of the District Level CRZ committee to verify the complaint and ensuring that no violation takes place at the site by asking action taken report and hence does not require any comment from this answering Respondent No. 4 (CPCB).

22. That in para 20, it is mentioned that after the inspection was conducted by R-5/GPCB, R-7/ HCFS has started to use the HCFS land for container storage and as started commercial operations without obtaining CRZ Clearance, CTO and the applicant made a representation to R-6/Collector being Chairman of District Level CRZ Committee and R-5/GPCB sent through email dated 10.01.2020 attaching the photographs for this was added violation of the rules and regulations and consent conditions and HOWM Rules, 2016.

It is respectfully submitted that the averments made are related with inspections carried out by Respondent No. 5 (GPCB). Therefore, does not require any comment from this answering Respondent No. 4 (CPCB).

23. That in para 21, Applicant referred that the respondents have taken no action in the matter and the applicant is left with no efficacious alternative remedy but to approach this Hon'ble Tribunal for directions for stoppage of the land reclamation and land levelling operations on HCFS Land and ESIL land, dumping of hazardous waste on these land and for restitution and restoration of CRZ area as the present operations and actions of R-7/ HCFS and R-8/ESIL





is in violation of CRZ, 2011, Water Act, 1974, Air Act, 1981, HOW Rules, 2016, Fly Ash Notification, 1999.

It is humbly submitted that in respect of the representation received from the Applicant to Respondent No. 4 (CPCB), the same was referred to Respondent No. 5 (GPCB) for taking appropriate action and to submit the action taken report to CPCB vide letters dated 11/09/2019 followed by letter dated 19/09/2019 and email dated 07/10/2019. The letters/communication sent by Respondent No.4 (CPCB) to Respondent No. 5 (GPCB) are provided at **Annexure- I**. Respondent no. 4 (CPCB) has not received any action taken report from Respondent No. 5 (GPCB) in this regard.

24. That there are Grounds (A to F) mentioned by applicant for relief with legal provisions which does not require any comments by this answering Respondent No. 4 (CPCB).
25. That averments made in Grounds G refers to inactions by the Respondents on the representations made by the Applicant.

It is respectfully submitted by Respondent No. 4 (CPCB) that the submission about representation by the Applicant and action of Respondent No. 4 (CPCB) is already mentioned in para 2 of this affidavit.

26. That there is Limitation mentioned by applicant, which does not require any comment by this answering Respondent No. 4 (CPCB).
27. That about the prayer (a to h) by the applicant which does not require any comment by this answering Respondent No. 4 (CPCB).





PRAYER

That in view of above submissions, it is respectfully submitted that this answering Respondent No.4, CPCB shall abide by any order or directions passed by this Hon'ble Tribunal.

P. Gargava

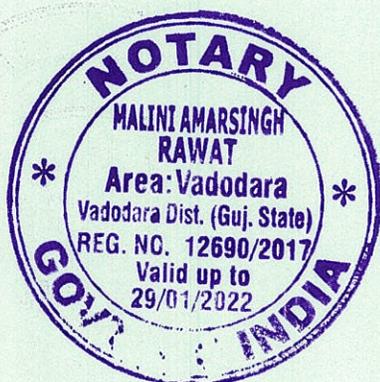
DEPONENT

VERIFICATION

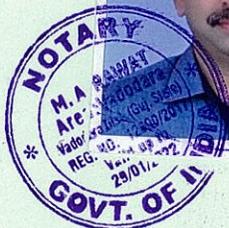
Verified at Vadodara on this 22nd day of September, 2020 that the contents of the above affidavit are correct to the best of my knowledge and belief and nothing has been concealed therein.

P. Gargava

DEPONENT



प्रसून गार्गव / PRASOON GARGAVA
 क्षेत्रीय निदेशक / REGIONAL DIRECTOR
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड/Central Pollution Control Board
 (पर्यावरण, वन एवं ज.प. मंत्रालय, भारत सरकार)
 (Ministry of Environment, Forest & Climate Change, Govt. of India)
 क्षेत्रीय निदेशालय (पश्चिम), वडोदरा-390023.
 Regional Directorate (West), Vadodara-390023.

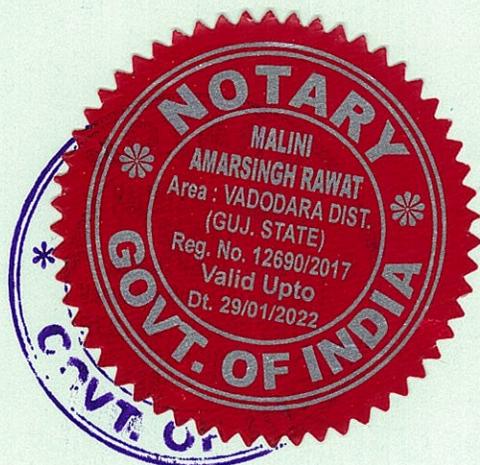


Solemnly Affirmed / Declared
 Sworn Before me by *Prasoon Gargava*

Malini 22/09/2020
MALINI AMARSINGH RAWAT
 NOTARY, (Govt. of India)

My Commission Expires
 on 29/01/2022

MALINI AMARSINGH RAWAT
 NOTARY (Govt. of India)



SPEED POST

F.No.B-29016/G-07/19/WM-II/ 6222

September 11, 2019

To
The Member Secretary
 Gujarat Pollution Control Board
 Paryavaran Bhawan, Sector 10-A,
 Gandhi Nagar, Gujarat - 382043.

Sub: Representation regarding illegal dumping Hazardous wastes in Coastal Regulation Zone by M/s Hazira Container Fright Station Pvt Ltd and M/s Essar Steel Ltd, Surat Gujarat - reg.

Ref: Complaint Letter dated 19.08.2019 (Copy enclosed).

Sir,

This has reference to the above referred representation received vide letter dated 19.08.2019 from Ms. Roshni B. Patel regarding illegal dumping Hazardous wastes in Coastal Regulation Zone by M/s Hazira Container Fright Station Pvt Ltd and M/s Essar Steel Ltd, Surat Gujarat. Copy of the said complaint is enclosed for ready reference.

It is requested to kindly examine the aforesaid matter and conduct joint inspection with Regional Directorate, Vadodara, CPCB and submit the action taken report to this office at the earliest.

Yours faithfully,

(Abhey Singh Soni)
 Addl. Director & Head
 Waste Management-II Division

Encl: as above

Copy to:

- The Regional Director**
 Central Pollution Control Board
 Parivesh Bhawan,
 Opp. VMC Ward Office No. 10,
 Subhanpura, Vadodara-390 023
 For examination and joint inspection with
 GPCB and submit the action taken report to
 CPCB.
- Ms. Roshni B. Patel**
 105, Maherwar Flats, Near Tadwadi,
 Sanbji Market, Tadawadi Rander Road,
 Adajan, Surat-395009

(Abhey Singh Soni)

o/c केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 निर्गत.....
 दिनांक.....

ZOW/Tech-305/PC/Gen/2018-19/ 105-106

September 19, 2019

To

The Member Secretary
Gujarat Pollution Control Board
Paryavaran Bhavan, sector 10-A
Gandhi Nagar – 382010, Gujarat

Sub: Complaint regarding air and water pollution caused in Surat area

Ref: Public complaints (03 Nos.) forwarded to your office by CPCB, Delhi office dated 29/07/2019 and 19/08/2019

Sir,

Kindly refer the following three (03) public complaints forwarded to your office by CPCB, Delhi dated 29/07/2019 and 19/08/2019 on the following subject:

1. Letter No. A-18011/39/2000-MON/4401, dated 29/07/2019, regarding e-mail received from Sh. Sarfaraz Badi about violation of pollution control norms in Sachin GIDC area, Surat
2. Letter No. B-12015/60/(2322)/2019-AS/5526, dated 19/08/2019, regarding e-mail received from Sh. Sushant Tripathi about violation of environmental law by M/s Labdhi Prints.
3. Letter No. B-12015/60/(2300)/2019-AS/5528, dated 19/08/2019, regarding letter received from Sh. Jigar patel about violation of environmental norms by M/s Kaneria Plasts. Pvt. Ltd. and M/s Kaneria Building Chemicals.

Also, refer to the letter received at this office by Ms. Roshni B Patel, dated 19/08/2019, regarding violation of costal regulations zone notification 2011, Hazardous Waste Rules 2016 by (1) Hazira Container Fright station Pvt. Ltd., Surat (2) Essar Steel Ltd., Surat. Copy of the complaint is enclosed for your reference, which is self-explanatory.

In this regard, you are requested to take appropriate action and provide the action taken report to CPCB (Head Office, Delhi) and complainant with a copy to this office.

Thanking you,

ok
-15-

contd...

- 2 -

Enclosure: As above

CC to:

The Regional Officer
Gujarat Pollution Control Board (Surat)
Belgium Square, Silver Plaza Complex
Opposite Linear bus stand, Ring road
Surat 395 003

Yours faithfully,



(Praseon Gargava)
Regional Director



(Praseon Gargava)

ole

ole

Rediffmail

Mailbox of pratikpcb@rediffmail.com

Print

Cancel

From: pratik dinkar bharme<pratikpcb@rediffmail.com>
To: <membersecretarygpcb@gmail.com>
Subject: Fw: Reminder about Violation of Coastal Regulation Zone Notification 2011, Hazardous Waste rules 2016 by (1) Hazira Container Fright Station Pvt Ltd (2) Essar Steel Ltd Surat, Gujarat.
Date: Mon, 07 Oct 2019 16:55:28 IST
Cc: <uh-gpcb-sura@gujarat.gov.in>, <ro-gpcb-sura@gujarat.gov.in>, <prason_gargava@yahoo.com>, <kavitha.cpcb@nic.in>

Sir,

Please find forwarded herewith e-mail received from Mrs Roshni B. Patel, Surat regarding reminder of her complaint wrt violation of Coastal Regulation Zone Notification 2011, Hazardous Waste rules 2016 by (1) Hazira Container Fright Station Pvt Ltd (2) Essar Steel Ltd Surat, Gujarat vide letter dated 19.08.2019.

Also, kindly refer letters vide no. ZOW/Tech-305/PC/Gen/2018-19/105-106 dated 19.09.2019 from CPCB Vadodara and vide no. F. No. B-29016/G-07/19/WM-II/6221 dated 11.09.2019 from AD & Divionam Head- Waste Mangment Division-II, CPCB Delhi to GPCB for the Action taken Report wrt letter from Mrs Roshni B. Patel dated 19.08.2019.

In this reagrd, it is once again requested to kindly arrange to provide Action Taken Report in the matter at the earliest to complainant and CPCB HO Delhi with a copy to CPCB Vadodara.

Note: Forwarded message attached

-- Original Message --

From: CPCB VADODARA westzonecpcb@yahoo.com
To: Pratik Bharme pratikpcb@rediffmail.com, Kavitha BV kavitha.cpcb@nic.in
Subject: Fw: Reminder about Violation of Coastal Regulation Zone Notification 2011, Hazardous Waste rules 2016 by (1) Hazira Container Fright Station Pvt Ltd (2) Essar Steel Ltd Surat, Gujarat.

Pratik Bharme,
Additional Director (Sc E)
Regional Directorate (West),
Central Pollution Control Board

10/7/2019

Welcome to Rediffmail: Inbox

(Ministry of Env, Forest & Climate Change, GoI) Vadodara, Gujarat
 Mo: 09428167876, LL (Office)0265-2392831-33,
 Please follow-up.

Thanking you,

Yours faithfully,

Prasoon Gargava
 Regional Director
 Regional Directorate (W)
 Central Pollution Control Board
 Parivesh Bhawan, Opp. Ward No. 10 VMC Office,
 Subhanpura, Vadodara - 390 023
 (Gujarat)

“SAVE A TREE, SAVE ENVIRONMENT, PRINT ONLY IF NECESSARY !”

----- Forwarded Message -----

From: roshni patel <rozal306@gmail.com>

To: "secy-moef@nic.in" <secy-moef@nic.in>; "adgfc-mef@nic.in" <adgfc-mef@nic.in>; "ccb.cpcb@nic.in" <ccb.cpcb@nic.in>; "saranya.p@gov.in" <saranya.p@gov.in>; "w.bharat@nic.in" <w.bharat@nic.in>; "direnv@gujarat.gov.in" <direnv@gujarat.gov.in>; "secfed@gujarat.gov.in" <secfed@gujarat.gov.in>; "apccf.fst.land@gmail.com" <apccf.fst.land@gmail.com>; "secrev@gujarat.gov.in" <secrev@gujarat.gov.in>; "dcf.fca.gujarat@gmail.com" <dcf.fca.gujarat@gmail.com>; "ccfsurat@gmail.com" <ccfsurat@gmail.com>; "rowz.bpl-mef@nic.in" <rowz.bpl-mef@nic.in>; "asaj.moefcc@gov.in" <asaj.moefcc@gov.in>; "riteshkumar.singh@nic.in" <riteshkumar.singh@nic.in>; "m.gangeya@gov.in" <m.gangeya@gov.in>; "gupta.dharmendra@gov.in" <gupta.dharmendra@gov.in>; "aditya.narayan@nic.in" <aditya.narayan@nic.in>; "ad.raju@nic.in" <ad.raju@nic.in>; "d.runiwal@gov.in" <d.runiwal@gov.in>; "sonu.singh@nic.in" <sonu.singh@nic.in>; Surat Gpcb <gpcbrosrt@yahoo.com>; "collector-sur@gujarat.gov.in" <collector-sur@gujarat.gov.in>; "chairman-gpcb@gujarat.gov.in" <chairman-gpcb@gujarat.gov.in>; Gujarat Crz <gczma.crz@gmail.com>; "pccf-forest@gujarat.gov.in" <pccf-forest@gujarat.gov.in>; "pccf.fst.hoff@gmail.com" <pccf.fst.hoff@gmail.com>; "westzonecpcb@yahoo.com" <westzonecpcb@yahoo.com>

Sent: Friday, October 4, 2019, 01:28:27 PM GMT+5:30

Subject: Reminder about Violation of Coastal Regulation Zone Notification 2011, Hazardous Waste rules 2016 by (1) Hazira Container Fright Station Pvt Ltd (2) Essar Steel Ltd Surat, Gujarat.

Respected Sir,

In regard to my previous complaint dated 19-08-2019 for illegal Hazardous waste disposal at Hazira Container Fright Station (CFS) and land of Essar Steel Ltd having Survey No 261 at Hazira Surat which violates the green rules and regulation.

In proposed container storage and port backup facilities, the illegal activities of the disposal of Iron Slag, ETP sludge, Lime waste, Heavy metal baring Waste of Corex plant and fly ash has been disposed without any permission by Essar Steel Ltd. This illegal activity pollutes the entire coastal land, tidal water, ground water and damage environment. Moreover, such illegal disposal in CRZ area for reclamation of the Forest Clearance of 25 ha area without obtaining any permission or prior CRZ Clearance from the Gujarat Coastal Zone Management Authority.

In regards to my previous complaint please inform me of any action taken. Kindly provide copy of the action taken report if prepared. I again demand to take immediate action for removal of the illegally disposed hazardous waste from CRZ area and clear the entire area.

Thanking You and hoping for necessary action to stop the ongoing damage to the coastal area for protection of the environment.

Yours Faithfully

Roshni B. Patel.

(Environmental Scientist)

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